

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO- 1266
TO BE ANSWERED ON- 29/07/2026

INCLUSION OF SIX ASSAMESE COMMUNITIES IN SCHEDULED TRIBE LIST

1266. Shri Birendra Prasad Baishya:

Will the Minister of *Tribal Affairs* be pleased to state:

(a) whether Government is cognizant of the six Assamese communities' decades-long demands for Scheduled Tribe (ST) status, the Tai Ahom, Moran, Matak, Chutia, Koch-Rajbongshi and Tea Tribes;

(b) whether Government has received recent recommendations regarding the ST status of these groups from the Assamese Government, including the Group of Ministers' report that was recently approved by the Assam Cabinet; and

(c) whether the proposal has been reviewed or approved by the National Commission for Scheduled Tribes (NCST) and the Registrar General of India (RGI)?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI DURGADAS UIKEY)

(a): Yes, Sir. The proposal for inclusion of Tai Ahom, Moran, Matak, Chutia, Koch-Rajbongshi and Tea Tribes in the List of Scheduled Tribes of Assam has been received from the State Government of Assam.

(b): No such report has been received in this Ministry from the State Government of Assam recently.

(c): Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended. All action on the proposals is taken as per these approved modalities. The proposals for inclusion in the list of Scheduled Tribes of a State or Union Territory follow certain processes as per the modalities. This is a continuous process. The proposals are examined by the Office of the RGI and then by the National Commission for Scheduled Tribes (NCST). Many such proposals may therefore remain under examination at different levels.
